[Shrj M. P. Bhargava] and they will add to my strength in the field of work outside this House.

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f have to say two things particularly. One is?bout the staff. The loyal service the staff of the Rfjya Sabha Secretariat gives to the Members is something to be proud of and something which we should always try to carry on in the right lines. During the past two or three years I was pained to see that some hon. Members tried to impute motives in the working of the staff members oS the Rajya Sabha Secretariat. I can tell all the hon. Members of this House that the Rajya Sabha Secretariat is one of the finest secretariats I have come across in the world and I have had occasion to visit many Parliaments of the world during my membership of the House. Let us all try to preserve the high stan-' dards of service of the Rajya Sabha Secretariat; we should not in our moments of sentiments of personal prejudices try to blame the Secretariat staff who are very much overworked, who are very much hardworked, and who try to do their utmost for the service of the nation and to help tha working of the Members of Parlia-ment. This is one aspect to which I wanted to draw the attention of the

There is another aspect to which I wanted to draw the attention of the House and that is a very painful aspect. Democracy, as the House knows, is government of the people, for the people and by the people. I am sorry to say that democracy is gradually changing its definition and if these trends are not controlled within a short time the definition of democracy will change and will become government of the rich, for the rich and for the detriment of the people and the poorer sections of the country. I would like the House to take note of this fact. We must bring some legislation which will prevent the power of the moneyed people to purchase the voters. If we analyse the biennial elections to this House this year and the two previous biennial elections we come to only one and one conclusion that there is a tendency for the rich people to corrupt the legislators and purchase their votes and find a backdoor entry to this Honse. This tendency has to

be curbed *if our* democracy is to be preserved and I would like every person who will continue to be a Member here to apply his mind to this very serious aspect and do whatever is possible to see that no body in future is returned to this august House by the power of money.

These are the two things I wanUd to bring to the notice of this House, f am really very greatful to you, Sir, and to all the Members for all the CQ-cpeiatian and support which I have received during fourteen years of my membership and that was all the strength I derived.

Thank you.

PAPERLAIDONTHETABLE

THE FIRST AMENDMENT CF 1970 TO IHE INDIAN POLICE SERVICE (FAY) Puts, 1954

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 409, dated the 19th January, 1970 (in English and Hincii), publishing the First Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, see No. LT-3077/70]

CLARIFICATIONS IN RELATION
TO THE STATEMENT LAID ON
THE TABLE RELATING TO THE
UNION GOVERNMENTS POLICY
ON COW SL AUG
HTERINTERMSOF ARTICLE 48 OF
THE CONSTITUTION

श्री सुन्दर सिंह भंडारी (राजस्थान) : सभापित जी, खाद्य मंत्री जी के द्वारा जो वक्तज्य रखा गया है उसके बारे में भी जानकारी करना चाहता हूं कि जब सरकार ने अपने वक्तव्य में यह कहा है।

"The Government of India took up with State Governments and Union territories the question of making law